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अधियुक्त

नई दिल्ली, 2 दिसम्बर, 2016

का. आ. 3642(अ)— भारतीय सूचना प्रौद्योगिकी अधिनियम, 2014 (2014 का 30) की धारा 34 के साथ पठित धारा 33 के

खंडों (क), (ख), (ग), (घ), (ङ), (भ), (ब), (च), (छ), (ज), (झ) द्वारा प्रदत्त शर्तों का प्रयोग करते हुए बोड एवं अधिकारी के

पूर्व अनुमोदन के माध्यम से भारतीय सूचना प्रौद्योगिकी संस्थान, इलाहाबाद की निम्नलिखित सांबिधिक विधियों निम्नित करता है:

1. लघु शैक्षिक और आरंभ

इन सांबिधिकों का भारतीय सूचना प्रौद्योगिकी संस्थान, इलाहाबाद की प्रथम सांबिधिकों कहा जा सकता है।

2. परिभाषा— इन विधायनों के संदर्भ में अन्यथा आवश्यक होते तक;

(क) "अधिनियम" का अभिप्रेत भारतीय सूचना प्रौद्योगिकी अधिनियम, 2014 (2014 का 30) है;

(ख) "नियुक्ति प्राधिकारी" का अभिप्रेत बोड, जिसका नियुक्ति सहायक प्रोफेसर के पद अथवा उससे ऊपर के पद शैक्षिक कर्मचारी में की गई हो अथवा यदि यह नियुक्ति प्रायोगिक संस्थान में गर्दूंजीमनिक टॉप में की गई परंतु, जिसके वेतनमान का अधिकतम समूह (क) अधिकारियों तथा निदेशक, जिसी अन्य मामले में, के लिए प्रतिष्ठित बोड वेतन मान से अधिक हो;

(ग) "प्राधिकारी", 'अधिकारी' और 'विभाग' का अभिप्रेत संस्थान के क्रमशः प्राधिकारी, अधिकारी और संकाय हैं;

(घ) "द्राक्षाबास" का अभिप्रेत संस्थान के द्राक्षों के आवास के लिए द्राक्षावास अथवा आवास कहा है;

(ड) "भवन एवं कायदे समिति" का अभिप्रेत अधिनियम की धारा 20 के तहत मिल्लित संस्थान की भवन एवं कायदे समिति है;

(च) "केंद्र सरकार" का अभिप्रेत भारत सरकार है;

(छ) "दीन" का अभिप्रेत संस्थान का दीन है;

(ज) "विभाग" अथवा "केंद्र" अथवा "सूचना" का अभिप्रेत निदेश प्रदान करने और संस्थान के अनुमोदन कार्यक्रमों में शोध गतिविधियों के संचालन के लिए स्थापित शैक्षिक विभाग है;

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लोक सरकार के मामले में चयन सिद्धांत निलिखत सदस्य शामिल होंगे; अथवा सहायक लोक सरकार के अलावा अन्य सभी नए भतिज लोगों को परवर्ती अविध एक वर्ष होगी और नए भतिज के स्थान पर नवनियमके अनुसार करा जाएगा।

3. मानद दिनी प्रदान करता:- मानद दिनी प्रदान करने के सभी प्रत्येक सीट के लिए जिनप्रकार एवं उन्हें पुष्टि हेतु विज्ञापन को प्रस्तुत किया जाएगा।

वचन के आक्रमणों के मामले में अथवा बोड़ की ओर से ऐसी मानद दिनी प्रदान किया जाना विज्ञापन को प्रस्तुत कर सकता है।

4. विधिवत विभाग:- (1) बोड़ उन शैक्षिक इकाइयों को निर्दिष्ट करेगा जिनके माध्यम से अन्यथा शैक्षिक अथवा श्रेष्ठ गतिविधियाँ अथवा दोस्तियाँ का संचालन किया जाएगा।

(2) ऐसी प्रत्येक इकाई को विभाग अथवा केंद्र अथवा स्कूल के लिए अलग अनुसूचित किया जाएगा।

(3) बोड़ के मूल्य की समीक्षा पर नई शैक्षिक इकाई उभरती है तथा अथवा मौजूदा इकाई को बंद करने का अधिकार होगा और प्रत्येक संस्थान स्वयं ऐसा मूल्यांकन एक वर्ष में होगा।

5. विभाग अथवा केंद्र अथवा स्कूल का प्रमुख:-

(1) निदेशक संस्थान के संस्कार में से अधिकतम तीन वर्ष की अवधि के लिए संस्थान की प्रत्येक शैक्षिक इकाई अथवा विभाग अथवा स्कूल इत्यादि के लिए एक प्रमुख की नियुक्ति करेगा;

वचन के अधिकतम तीन से परिसर में आवश्यक हो, निदेशक अधिकतम छ: माह की अवधि के लिए विभाग का अवधारण कर लेने का अधिकार होगा।

(2) विभाग अथवा केंद्र अथवा स्कूल का प्रमुख निदेशक के सामाजिक नियम-विधि के अधीन शैक्षिक कॉर्पस की स्थापना के लिए नियंत्रण किया जाएगा。

(3) विभाग अथवा केंद्र अथवा स्कूल का प्रमुख द्वारा संस्थान के प्राधिकारियों के नियमों का सम्मिलित रूप से प्राधिकारी के द्वारा स्वयं किया जाएगा तथा प्रेमिक द्वारा निवेदन किया जा सकता है।

6. पीस:- प्रदान करता है इसमें छुट, यदि कोई हो, का निर्धारण परीक्षण द्वारा किया जाएगा और यदि कोई पीस में छुट के लिए इसका निर्णय बोड़ द्वारा किया जाएगा।

7. फैलोशिप एवं खबरबुलता संस्था:- संस्थान प्रतिदिन के नियम-विधि के अनुसार तथा इस संस्थान में सामाजिक लघु केंद्र संस्थान द्वारा संस्थान के प्रत्येक प्राधिकार के लिए अन्यथा, स्नातकोत्तर, शोध तथा पोस्ट-डक्टॉरल छात्रों को ऐसे स्टाइलपेंट, फैलोशिप, खबरबुलता सम्बन्धित कार्य करने के लिए अधिकार द्वारा निवेदन किया जा सकता है।

(1) प्रशंसक, पदक, पुरस्कार तथा इत्यादि का निर्धारण बोड़ द्वारा किया जाएगा।

8. टीम का आयोजन:- संस्थान के निम्नलिखित द्वारा होगा, नामक:-

(ख) शैक्षिक द्वारा;

(ब) तकनीकी द्वारा;

(ग) प्रशासनिक एवं अन्य द्वारा;

9. नियुक्ति:- (1) संस्थान के सभी संचालकों को भारत सरकार की प्रक्रिया के अनुसार खुले विज्ञापन के माध्यम से भरा जाएगा और अन्य सभी पदों का बोर्ड द्वारा अनुमोदित प्रस्ताव के संस्थान के संस्थान के कार्यवाही के अनुसार भरा जाएगा तथा सभी पदों के लिए योग्य वीडियो के रूप में प्राप्त होने के बाद द्वारा प्राप्त किया जाएगा।

(2) संस्थान के संचालक द्वारा एवं अन्य अधिकारियों के अध्यक्ष द्वारा एवं अनुमोदित प्रस्ताव के बाद द्वारा प्राप्त किया जाएगा।

(3) संस्थान के संचालक द्वारा यथा निर्धारित छात्रों के जारी द्वारा अनुमोदित प्राप्त किया जाएगा।

(4) द्वारा संचालित किया जाएगा।

i. निदेश- अध्यक्ष;

ii. विज्ञापन का नामित-संस्था;

iii. पत्र- अनुमोदित विज्ञापन के पत्रिका द्वारा भेजे जाने के लिए विज्ञापन-संस्था;

iv. निदेश के पत्रिका द्वारा नामित एवं विज्ञापन-संस्था द्वारा किया जाएगा।

यदि अन्य संस्थानों में से कोई अनुसूचित जाति या अनुसूचित जनजाति से विभिन्न नहीं हो तो बोर्ड द्वारा एक अनुसूचित जाति या अनुसूचित जनजाति का संस्थान नामित किया जाएगा।
नोट: यदि अनुमुक्त जाति या अनुसूचित जनजाति से संबंधित होती है, तो उसे अनुमुक्त जाति के नामित जाति के समान रूप से सामाजिक सम्मान और अवसर प्राप्ति के लिए दिया जाएगा।

(6) अन्य सभी पदों के लिए चयन समिति में निम्नलिखित शामिल होंगे:-

i. निरीक्षण- अध्यक्ष;
ii. बोर्ड द्वारा नामित दो विशेष- सदस्य;
iii. सीनेट द्वारा नामित एक विशेष- सदस्य;

(7) बोर्ड द्वारा नामित विषयों की सूची और सीनेट द्वारा नामित विषयों की सूची के अनुच्छेद को चुकाने के लिए अनुवीक्षण समिति गठित कर सकती है और अनुवीक्षण समिति के आवेदन का परिणाम तैयार कर सकती है।

(9) निरीक्षण, पदों को भरने के लिए संबंध द्वारा प्राप्त पत्र में निम्नलिखित सामाजिक अधिकार प्राप्त करने के लिए अनुमुक्त जनजाति या अनुसूचित जनजाति को सम्मानित करने के लिए दिया जाएगा।

(10) संबंधित अध्यक्ष आदेश के लिए अनुमुक्त आदेश के लिए अनुमुक्त जनजाति के लिए दिया जाएगा।

10. स्थायी कर्मचारियों की सेवा संबंधी निवेदन समिति के लिए स्थायी दफ्तर पर निम्नलिखित शामिल एवं शर्तों से अभिव्यक्त होगा:-

(1) इस शर्त पर होगी कि नियुक्त न्यायिक सेवा के लिए बोर्ड द्वारा नामित विकल्प बोर्ड द्वारा प्राप्त किया गया हो।
संबन्धित कार्यालयों से किसी विवेचना मामले या मामलों में बोर्ड द्वारा यथा निर्धारित उन शर्तों, यदि कोई हो, के अंतर्गत चिकित्सा संबंधी आवक्षणक कार्यक्रमों में बूढ़ पदन कर सकता है।

(2) अधिनियम और सांविधानिकों के उपबंधों के अंतर्गत संबंधीयों के अंतर्गत तत्काल पर यथा स्थापित कर सकता है, जिनके लिए जानिए और परीक्षा अन्तर्गत सुनिश्चित कर सकते हैं।

(3) किसी बोर्ड का पद बदल करने के लिए संबंधीय संबंधीयों को अधिनियम और सांविधानिकों के अंतर्गत संबंधीयों के अंतर्गत पदन कर सकता है।

(4) संबंधीय अर्थात अन्तर्गत संबंधीयों के पदन कर सकता है।

(5) संबंधीय अर्थात संबंधीयों का पदन कर सकता है।

(6) संबंधीय अर्थात संबंधीयों का पदन कर सकता है।

(7) संबंधीय अर्थात संबंधीयों का पदन कर सकता है।

(8) संबंधीय अर्थात संबंधीयों का पदन कर सकता है।

(9) संबंधीय अर्थात संबंधीयों का पदन कर सकता है।

(10) संबंधीय अर्थात संबंधीयों का पदन कर सकता है।
(3) आवास नीति बोर्ड द्वारा तय की जाएगी।
(4) उस कर्मचारी को मानक किराए का पुरुषान्त किया जाएगा जिसे आवास मुद्धिका उपलब्ध नहीं है।

14. सेवानिवृत्ति लाभ – (1) बोर्ड द्वारा बनाए गए नियमों के अनुसार संबंध द्वारा उन कर्मचारियों के लिए जिन्होंने 1 जनवरी, 2004 से पहले पदवार बनाया था, आंतरराष्ट्रीय निषेध-परेंटेशन-स्टेट्स मान्यता प्राप्त, अनुसरित और संचालित की जाएगी।
(2) संबंध के ऐसे कर्मचारी जिन्होंने सरकारी सेवा या संबंध में 1 जनवरी, 2004 को या उसके पश्चात परम्परा बनाया करने का, केंद्र सरकारी की नई पेम्योजना (एनपीएस) द्वारा अभिव्यक्ति होगी और उनके योजना के अंतर्गत सेवा-निवृत्ति लाभ जैसे समय-समय पर केंद्र सरकार कर्मचारियों पर लागू होंगे, संबंध के कर्मचारियों पर लागू होंगे।

15. आदेश की शक्तिवादः (1) आदेश साधारणों के साथ संबंध अनुसूची III में निर्धारित किये गए अनुसार संबंध और निदेशक के माथ निखिल में सेवा संप्रवेदित को लागू करेगा।
(2) आवेदकों के माध्यम से अदेश की कठिनों का प्रयोग करेगा और उसके द्वारा नई कार्यवाही के भरे में उनके आमाजी बैठक में अनुमोदन हेतु बोर्ड को सूचित करेगा।

16. निदेशक की शक्तिवादः और कर्तव्यः (1) निदेशक निम्नलिखित के लिए नियुक्ति प्राधिकारी होगा:-
(2) विभागों के कर्मचारी का क्षेत्र के कार्य को अनुसरित करेगा।
(3) संबंध के अनुसार यह क्षेत्र के कर्मचारी को कार्यवाही के शिल्प का निर्धारण करेगा।
(4) निदेशक, अनुसूची III में निर्धारित के लिए आवेदित करेंगे।
(5) संबंध के अनुसार निदेशक को पदनाम देंगे।
(6) निदेशक, उस समय का कर्मचारी को नियुक्ति करेगा।
(7) निदेशक, अदेश साधारणों के साथ संबंध अनुसूची III में निर्धारित किया गया है।
(8) निदेशक, उस समय का कर्मचारी को नियुक्ति करेगा।
(9) निदेशक, उस समय का कर्मचारी को नियुक्ति करेगा।
(10) निदेशक, उस समय का कर्मचारी को नियुक्ति करेगा।
(11) निदेशक, उस समय का कर्मचारी को नियुक्ति करेगा।
(12) निदेशक, उस समय का कर्मचारी को नियुक्ति करेगा।
संस्थान के लिए या उसकी ओर से सभी अनुबंध जिसमें संस्थान के बीच की अनुबंध शामिल नहीं है और जब निदेशक के लिखित में बोर्ड के संचालन को पास करने पालिकात्मक करता है और संस्थान के नाम पर वनाता है और इस प्रकार के सभी अनुबंध संस्थान की ओर से रजिस्तान पर निर्धारित किये जाएंगे।

निदेशक, अपने विचार से, ऐसी समितियाँ को गठित कर सकता है जो वह उचित समझे।

अध्यक्ष की मृत्यु, उसके ताजाकाल, या किसी अन्य कारण या अवधारणा अपने दायित्व का निर्वाह करने में असमर्थन के कारण या उनकी अनुपस्थिति, बीमारी या किसी अन्य कारण से पद में मृत्यु के मामले में, निदेशक अध्यक्ष को सीमा गए कार्य कर सकता है।

17. छात्रवास-(1) छात्रवास और आवास हॅल और सभी आवासीय भवन, संस्थान क्वार्टर्स में संविधान कार्यान्वयन की अनुसार अपने परिवार के सदस्य और आत्मा के द्वारा देखे जाएंगे।

(2) मैस सहित हॅल और छात्रवास के दिन प्रतिदिन के बारे मुख्य बॉडी, बैठन, सहायक बॉडी द्वारा देखे जाएं।

(3) निदेशक दो वर्ष की अवधि के लिए मुख्य बॉडी, बैठन, सहायक बॉडी को नियुक्त करेगा, जब तक कि उनकी सेवा की अवधि निर्धारित, सहायक बॉडी, बैठन, सहायक बॉडी द्वारा अपे बढ़ाई गई, जैसा भी मामला हो।

(4) सभी बॉडी द्वारा बॉडी परिषद नियुक्त की जाएगी और हॅल और छात्रवास के कार्यालय के संयोजन हेतु मुख्य बॉडी द्वारा इसकी अध्यक्षता की जाएगी।

18. भारतीय सूचना प्रबंधन के लिए भारत सरकार ने समय-समय पर प्रतिरोध प्राप्त की है।

बोर्ड के कमीशनर इन दिन प्रतिदिन के बारे मुख्य बॉडी द्वारा देखे जाएंगे।

(2) संस्थान के कमीशनर बॉर्ड के पूर्व अनुमोदन से निचयों के अनुसार अपने और अपने परिवार के सदस्यों और आत्माओं पर किये गए चिकित्सा व्यवस्थापन की प्रति पुनः ध्यान दिया जाएगा।

(3) बोर्ड के संचालक और भारतीय सूचना प्रबंधन के लिए भारत सरकार ने समय-समय पर आदेश के तहत किया है।

(4) बोर्ड के आदेशों और निर्णयों के प्रपात-(1) बोर्ड के सभी आदेश और निर्णय रजिस्तान द्वारा निर्धारित किए गए।

20. बॉडी की बैठक—(1) कैलेंडर वर्ष के दौरान बॉडी के समय-समय पर बैठकी होगी।

(2) अध्यक्ष अपने सदस्य के पहले अनुसंधान का प्रतिनिधि या उसके अनुसार पर या बॉर्ड के कम में कम तीन सदस्य द्वारा हनुमानतार्थता मांग पहल पर बॉडी का संगठन करेगा।

(3) बॉर्ड की बैठक की गणपति के लिए 5 सदस्य होंगे: वर्तमान के समय वीडियो में संचालित द्वारा भाग लेने।

इसके अतिरिक्त वर्तमान के समय से बॉर्ड की बैठक के लिए 5 सदस्य होंगे।

(4) बॉर्ड की बैठकों में सभी मददी प्राप्त अनुसूची में एकमत से विचार किए जाएंगे, जिसमें अध्यक्ष के अतिरिक्त उपस्थित सदस्यों के बोर्ड के बहुत के न होंगे इमेल अपने निर्णय की जाती है और यदि मत माना रूप में विनिमय जीता है, तो अध्यक्ष को बॉर्ड का कार्यक्रम बदला जा सकता है।

(5) वर्तमान अध्यक्ष निपटाता है तो वह बॉर्ड की अध्यक्षता के कारण उनकी अनुपस्थिति में, अध्यक्ष, और उसके निर्देशन के लिए अध्यक्ष के रूप में कार्य करने हेतु सदस्यों में से किसी एक को नामित कर सकता है और यदि अध्यक्ष द्वारा ऐसे नामित करने नहीं किया जाता है तो बॉर्ड के समय अध्यक्ष का चयन कर सकते हैं।

(6) निर्देशक द्वारा बॉर्ड की अवस्था में कम के कम सदस्य पहले प्रतिक अध्यक्ष का निर्धारित मूल्य देश और मुख्य देश के अध्यक्ष की अवस्था और तारीख के समय पर दिया जाएगा।

(7) बॉर्ड की बैठक प्रतिक अध्यक्ष के कार्यान्वयन में दर्ज पत्रों पर व्यक्ति द्वारा या प्रकृतिक डाक द्वारा या ई-मेल द्वारा दी जाएगी है।
(8) रजिष्ट्रार बैठक से कम से कम दो सदनाह पहले सदनों की बैठकों का कार्यक्रम परिचालित करेगा।
(9) कार्यक्रम में किसी मत को शामिल करने के लिए प्रस्ताव की सुनाना बैठक से कम से कम एक सप्ताह पहले रजिष्ट्रार के पास पहुँच जानी वाली बारे में अध्ययन किया गया होगा उसके बाद मत को शामिल करने की अनुमति प्रदान कर जाएगा।
(10) प्रशिक्षा के सभी विषयों के संबंध में अध्ययन का निर्णय शिक्षक होगा।
(11) रजिष्ट्रार निश्चय के प्रतिबंध के परामर्श से बैठक की कार्यवाही का कार्यक्रम प्राप्त करेगा और अध्ययन के अनुसरण में से बैठक के सदनों को परिचालित करेगा।
(12) अध्ययन का कार्यक्रम की मूल अपबंद हैं और उस पर हस्ताक्षर करने के बाद बैठक पुस्तिका में दर्ज किया जाएगा।
(13) यदि बैठक के सदन बैठक से अनुबंध-अपनोधित के बिना निरंतर तीन बैठकों में उपस्थित होते हैं तो उन्हें बैठक का सदन होने के रूप में रोका जाएगा।
(14) बैठक का सदन अहसास निकाली रहेगा।
(15) बैठक का केंद्र वर्ष के प्रारंभ होने पर एक वर्ष के लिए नया कार्यक्रम जारी होगा।
(16) बैठकों के परामर्श बैठकों को मुआवजा करने के लिए नामबंध संगठन बिहार मंडल में केंद्र सरकार को समर्थन करेगा, इसके सदनों के कुल संख्या परिपत्र द्वारा बनाए गए।
(17) सीनेट का अया का अध्ययन अनुभव सीनेट के संबंध में अध्ययन का अध्ययन अनुप्रयोग होगा।
(18) सीनेट के अया का प्रयोग बैठक के भाग में अध्ययन का अध्ययन सीनेट के संबंध में अध्ययन का अध्ययन होगा।
(19) सीनेट का अया का अध्ययन बैठक के भाग में अध्ययन सीनेट के संबंध में अध्ययन का अध्ययन होगा।
(20) सीनेट का अया का अध्ययन बैठक के भाग में अध्ययन सीनेट के संबंध में अध्ययन का अध्ययन होगा।
(21) सीनेट का अया का अध्ययन बैठक के भाग में अध्ययन सीनेट के संबंध में अध्ययन का अध्ययन होगा।
(22) सीनेट का अया का अध्ययन बैठक के भाग में अध्ययन सीनेट के संबंध में अध्ययन का अध्ययन होगा।
23. बिल्डिंग और इलाक़े की बैठक: (1) बिल्डिंग और इलाक़े की बैठक जब आवश्यक हो सिंहत न्यूटन वर्ष में दो बार होगी।
(2) बिल्डिंग और इलाक़े की बैठक के लिए वर्गमूल (गणपति) चार सदस्यों का होगा।
(3) बैठक का नोटिंग, एंडेसा में मद शालीक कराना और बैठक की बैठकों के लिए माय अधिकारियों की पूर्ति का प्रबोधन 
जैसा कि उपलब्ध 20 में निहित है। जहाँ तक बिल्डिंग और इलाक़े की बैठक का संबंध है माय होगा।
(4) बिल्डिंग और इलाक़े की प्रश्न बैठक के जितने बार को अभी जाएगा।

24. शिकायत निरापत्ता तंत्र:
(1) इष्टों के उप-संचालित के रूप में शिकायत निरापत्ता तंत्र की स्थापना की जाएगी तथा इलाक़े में संविधान की बैठक 
पर आवासीय नियोजित करार करेंगे।
(2) यदि संस्था के द्वारा किसी कारखाना या संकर्षण या ग्राम की शिकायत का निरापत्ता नहीं किया जाता तो उसे बौद्धिक 
या अधिकार या ग्राम या ग्राम को सूची किया जाएगा।

अनुशंसा-1
आवश्यक नियम
[उप-नियम 10(9)]

1. परिभाषा: इस अनुशंसा में जब तक विधायन में आवश्यक न हो,-
(क) 'कार्यालय' से आवश्यक संज्ञा की सभी स्थायी और अस्तित्व या विचारों का कार्यालय और सभी ज्ञान जो संस्थान में सुझे हैं।
(ब) 'संस्थ के प्रतिक्षायिता' का आवश्यक निवेशों के मामले में शासी बौद्धिक और अन्य सभी कार्यालयों के मामले में निवेशों से है।
(ग) कार्यालय के अन्तर्गत 'परिवार के संबंध' में निर्देश है:
(i) कार्यालय की पत्नी या पति जैसा भी मामला हो, जाने कार्यालय के साथ रहा रहा हो या नहीं लेकिन वह तलीया या पति जैसा भी 
मामला हो, तथा न्यायालय के दृष्टि के अनुसार कार्यालय के अन्य, शासी नहीं होगा/होगी।
(ii) अन्य अन्य संबंध के पुनः या पुनः या सौतेला पुनः या सौतेली पुनः या अन्य पूर्वायथा उस पर निर्णय हैं तक कि वह वस्त्र या यौनता वस्त्र शासी 
नहीं जो किसी प्रकार से कार्यालय पर निर्भर नहीं है या जिसका संस्थान किसी विधि के तहत कार्यालय से मान्यता कर दिया गया 
है; यहाँ,
(iii) कोई अन्य संबंधी व्यक्ति, जूता का संबंधी या कार्यालय के विचार या कार्यालय की पत्नी या पति तथा कार्यालय पर पूर्वायथा निर्भर हो।

2. संशोधन:- (1) सभी कार्यालय स्थानित होंगे तथा कोई अनेकता का अथवा अन्य अनुभव कार्य नहीं करेंगे;
(2) संस्थान के सभी कार्यालय,-
(i) अपनी विशेषता के क्षेत्र वा व्याख्यात के क्षेत्र या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था या संस्था ।
प्रतिभावान हितों के कार्यान्वयन के लिए नित्य संस्थान एवं सामवेदनशील सार्वजनिक समूहों के माध्यम से संस्थान को सभी सामाजिक समस्याओं के विषय पर सूचना देते समय वही कमसचारी जो संस्थान के सम्बंध में विशेषता के लिए नियुक्ति में वही वही होता है अपनी सामस्याबारी को उल्लेख करता है और अपनी सामस्याबारी को उल्लेख करता है और अपने सर्वोत्तम अवसर का प्रयोग करता है।

(2) वही कमसचारी जो संस्थान के कार्यान्वयन के लिए नियुक्ति में वही होता है अपनी सामस्याबारी को उल्लेख करता है और अपने सर्वोत्तम अवसर का प्रयोग करता है।

(3) सर्वजनिक तृप्ति: - कोई कमसचारी जो संस्थान के कार्यान्वयन के लिए नियुक्ति में वही होता है अपने सर्वोत्तम अवसर का प्रयोग करता है।

(4) कमसचारी यह सुनिश्चित करें कि संस्थान के कार्यान्वयन के लिए नियुक्ति में वही होता है अपनी सामस्याबारी को उल्लेख करता है और अपने सर्वोत्तम अवसर का प्रयोग करता है।
(iv) उस संथान के साथ समझौता बनाना तथा कमर्चरित कामचारी है; जो उसे समझौता प्राथमिक द्वारा सफल गया है अथवा जिसे किरदारों के अनुपालन स्वरूप किसी प्रकार के हितों में टकराव की स्थिति उत्पन्न होती है तो उसे उसे कोई ना अनु स्वरूप कर लेना बाध्य है।

(III) संथान के आदेश के अनुसार प्रशासन में एक व्यक्ति लौटने का निर्णय करेगा जिसके क्षेत्र में व्यक्ति द्वारा कृत कार्य के परिणाम-सन्धि उसके निज अथवा किसी अन्य व्यक्ति के उसके परिवार का सदस्य हो अथवा निकाय संबंधी (जैसे कि दावा का विरोधक) के लिए अनुपलन प्रतिस्पर्धियों का माहू होती है।

5. संथान से बाहर व्यक्ति (समा) — (1) कमर्चरित को अपने व्यक्तिक व्यवहार से अपने परिवार के समय के बीच संतुष्ट करने बाध्य बनाएगा, जिससे संथान तथा उसके समय के जीवन का आर्थिक काम नहीं है।

(i) तथा अपने अवकाश से अपने अवकाश के प्रयोग के लिए संध्या करने बाध्य बनाएगा, जिससे संथान के साथ समझौता भावना व्यवहार के लिए अनुपलन होता है।

(ii) संथान के व्यवहार के अनुसार उसके परिवार के समय के साथ समझौता भावना व्यवहार के लिए अनुपलन होता है।

(iii) कमर्चरित के जिससे उसका व्यक्ति लौटने का निर्णय करेगा जिसमें द्वारा कृत कार्य के परिणाम-सन्धि उसके निज अथवा किसी अन्य व्यक्ति के उसके परिवार का सदस्य हो अथवा निकाय संबंधी (जैसे कि दावा का विरोधक) के लिए अनुपलन प्रतिस्पर्धियों का माहू होती है।

6. कमर्चरित के व्यवहार के अनुसार संवादों के विशेषता संबंधी मत भवना का निर्णय कराना जिसके कारण स्वयं काम करने के लिए संथान का साथ समझौता नहीं होता है।

7. व्यक्ति के व्यवहार के अनुसार संवादों के विशेषता संबंधी मत भवना का निर्णय कराना जिसके कारण स्वयं काम करने के लिए संथान का साथ समझौता नहीं होता है।

8. संथान के आदेश के अनुसार संवादों के विशेषता संबंधी मत भवना का निर्णय कराना जिसके कारण स्वयं काम करने के लिए संथान का साथ समझौता नहीं होता है।

9. संवादों के विशेषता संबंधी मत भवना का निर्णय कराना जिसके कारण स्वयं काम करने के लिए संथान का साथ समझौता नहीं होता है।

10. व्यक्ति के व्यवहार के अनुसार संवादों के विशेषता संबंधी मत भवना का निर्णय कराना जिसके कारण स्वयं काम करने के लिए संथान का साथ समझौता नहीं होता है।

11. व्यक्ति के व्यवहार के अनुसार संवादों के विशेषता संबंधी मत भवना का निर्णय कराना जिसके कारण स्वयं काम करने के लिए संथान का साथ समझौता नहीं होता है।
2. विभव आयुक्तिक अवकाश: सभी कर्मचारी समेत या श्रेष्ठ बैठकों में प्रतिमानित करने, श्याति प्राप संस्थाओं और निष्पादित करने की सीमित परिभाषा लेने, यथार्थ सत्यता की बैठकों में भाग लेने, जनहित में यथार्थता में उपस्थित होने या जिन्हीं अन्य उद्देश्य, जैसे निष्पादक उचित समय, जैसे याचिके, जब इन मामलों में संस्थान द्वारा यथार्थता प्रदान की जाती है, के लिए पहले दिन के विभव आयुक्तिक अवकाश के पावन होगे।

3. अन्य वैज्ञानिक अवकाश और परिवर्तित अवकाश: सभी कर्मचारी बैठकों के लिए तैयार नियमों और अनुसार अर्थ वेतन या परिवर्तित अवकाश के पावन होगे।

4. माता, बाबा और शिशु देखभाल अवकाश: संगठन के अनुसार, माता, बाबा और शिशु देखभाल अवकाश के पावन होगे।

5. अन्य अवकाश: (1) सभी कर्मचारी एक वर्ष में 30 दिन के अन्य अवकाश के पावन होगे।

6. शैक्षिक आधार पर अवकाश: (1) उच्चतर श्रेणी में संगठन के लाभकारी प्रावधान के लिए नियमित संगठन को उनके शैक्षिक उद्देश्य के लिए अनुसार अवकाश प्रदान किया जाएगा।

7. (1) सैनिकत्व अवकाश पर संगठन के संसद को अवकाश अविध के दौरान पूरा वेतन दिया जाएगा और यह अवकाश, उसके अंतर्गत और बाद में छुट्टी के साथ दीवारना या अन्य अविध अवकाश तक सीमित होगा।

8. (1) कोई संगठन अवकाश के लिए तभी पा ता है जब यह सुनिश्चित हो जाए जब संसद का अविध और अनुसार अविध के पावन होने या अन्य अविध संगठन के अनुसार अविध प्रदान किया जाएगा।
नियुक्ति, सांविधिक का मूल शैक्षिक एवं कार्यकारी अधिकारी होना और संस्थान के उप अधिनियम और सांविधिकों में प्रदत्त नियमों और बांटीयों के साथ सेवा करें।

बयान, जहां नियुक्त या उपर्युक्त सेवा अवधि पूरी होने पर अधिविधता अभाव से कम का है, तब उसकी सेवा, उस वैशिष्ट्य वर्ष में नियुक्ति उस सेवा अवधि को पूरा करता है, के जुलाई की 30 तारीख तक या जब तक वह अधिविधता की अवधि को पास नहीं कर लेता, जो भी पहले हो, तब जारी रखें।

3) नियुक्ती, संस्थान का उपर्युक्त एवं कार्यकारी अधिकारी होना और संस्थान के उप अधिनियम और सांविधिकों में प्रदत्त नियमों और बांटीयों के साथ सेवा करें।

4) नियुक्ती संस्थान की सेवा में अत्यन्त पूरा समय देश और उस आरोप नियमावली और उस अधिनियम के अन्तर्गत नियुक्ति उस सेवा के दौरान या सेवा देने का कार्य जिससे उन्हें रखा गया है, के संबंध में उस कार्य क्षेत्र में जुलूस एवं नगरतृसमय भावना जारी करना तथा वह नियुक्ति पूरा रूप से भारतीय कर्मचारी योगिनी अधिनियम, 1923 के अधिनियम मंजूरी करें।

5) उसकी सेवा की अवधि के दौरान, नियुक्ती की किसी अवधि और सांविधानिक अवधि को पूरा करने वाले, भारतीय आयक के अधिकार और अधिकार के अन्तर्गत और संस्थान के साथ संयुक्त रूप से सेवा करें।

6) नियुक्ति के रूप में उसकी सेवा के दौरान नियुक्ति समय-समय पर सांविधिक प्रशासनों में किया गए संशोधनों के अधिकार प्रशासनों के अनुसार जनकी नियुक्ति की संस्थान के अन्तर्गत भविष्यवादी नियुक्ति-सह-उपदान के लिए संशोधन करें और सांविधिकों के अनुसार अधिकारी नियुक्तियों के लिए यथानुसार संशोधन के अन्तर्गत नियुक्ति करें और नियुक्ति संस्थान का आयु को महीने तक या तक वह अथवा अनुसार अपने संविधान के अन्तर्गत संहिता एवं उसके अंतर्गत संस्थान का संस्थान से संबंधित नियुक्ति करें।

7) इसमें इसमें पहले किसी बात का अलेक्जेंद्रों रूप से नियुक्त व्यक्ति, अवधि जब तक संशोधन द्वारा निर्दिष्ट नहीं लिया जाता, नाम संशोधन में किसी का बूढ़े और संख्यात्मक ऑपरेटर में, जिन्हें संशोधन के अनुसार संशोधन क्षेत्रों में संशोधन करना जारी रखता है, तथा संशोधन द्वारा विनिमय किन्हें सुधार के लिए पूर्ववर्ती या आधिकारिक रूप में पाने का हात पता कर्ता है, जो संशोधन के ब्रांच संकरों की सेवा, उस सेवा जिसमें वह ढोल के संबंध में रहा है, संबंधी संविधान और उद्देश्यों में इसके प्रश्न के लिए अवधि की संख्या की संख्या में संशोधन का पता चलना और नियुक्ति व्यक्ति की सेवा संबंधी नियुक्ति एवं उपदान में ऐसी का संबंध देने वाले, संस्थान के अनुसार अधिकार की भारतीय संविधान के अवधि के लिए जो ज्योतिष नियुक्ति का पास करना जाता है।

8) नियुक्ति, सांविधिकों के भाषाओं में शास्त्रीय अवकाश करने के लिए, जन संविधान के अनुसार कार्यकर्ता में संविधान के अनुसार कार्यकर्ता में कार्यभाषा को अनुसार ज्ञात किया जाए।

9) नियुक्ति, संस्थान परिसर में सुसंस्कार किया जाए, जैसा तब संस्थान के शास्त्रीय बॉडी द्वारा अनुमोदित किया गया।

10) नियुक्ति, सांविधिकों द्वारा संशोधन द्वारा निर्दिष्ट आधिकारिक और व्यावसायिक भाषा उपकरणों का पास करना।

11) नियुक्ति, कार्यभाषा करने के लिए, जन संविधान पर संशोधन के अनुसार ज्ञात किया जाए।
S.O. 3642 (E).— In exercise of the powers conferred by clauses (a), (b), (c), (d), (g), (h), (i), (j), (k) (l), (m), (n) of section 33 read with section 34 of the Indian Institutes of Information Technology Act, 2014 (30 of 2014), the Board with the prior approval of the Visitor hereby makes the following statutes of Indian Institute of Information Technology Allahabad.
1. **Short title and Commencement.**—These Statutes may be called The First Statutes of the Indian Institute of Information Technology, Allahabad.

2. **Definitions.**—In these Statutes unless the context otherwise requires:-

   (a) “Act” means the Indian Institutes of Information Technology Act, 2014 (30 of 2014);

   (b) “Appointing Authorities” means the Board, if the appointment is made on the academic staff in the post of Assistant Professor or above or if the appointment is made on the non-academic staff in every cadre, the maximum of the pay scale for which exceeds prevalent grade pay scale for Group A Officers and the Director, in any other case;

   (c) “Authorities”, ‘Officers’ and “Faculty” shall respectively mean the authorities, officers and faculty of the Institute;

   (d) “Hostel” means a Hostel or Hall of residence for the residence of the students of the Institute;

   (e) “Building and Works Committee” means the Building and Works Committee of the Institute constituted under section 20 of the Act;

   (f) “Central Government” means the Government of India;

   (g) “Dean” means the Dean of the Institute;

   (h) “Department” or “Centre” or “School” means an Academic Department established to impart instructions and for carrying out research activities in approved programs of the institute;

   (i) “Finance Committee” means the Finance Committee of the Institute constituted under section 18 of the Act;

   (j) “Head” in relation to a Department or Centre or School means the Head thereof;

   (k) “Registrar” means the Registrar of the Institute;

   (l) “Warden” in relation to a Hostel or Hall of Residence or Mess of the Institute means a Warden thereof.

   (2) The words and expressions used herein and not defined but defined in the Act shall have the same meaning respectively assigned to them in the Act.

3. **Conferment of honorary degrees.**—All proposals for the conferment of honorary degrees shall be made by the Senate and shall be approved by the Board before its submission to the Visitor for confirmation.

   Provided that in cases of urgency, the Chairperson may submit on behalf of the Board, such conferment to the Visitor.

4. **Departments of teaching.**—(1) The Board shall specify the academic units through which the normal academic or research activities or both of the Institute shall be carried out.

   (2) Each such unit shall be classified as a Department or Centre or School as deemed appropriate.

   (3) The Board shall have the power to start a new academic unit or close down an existing unit on recommendation from the Senate and each faculty member shall belong to at least one such unit.

5. **Head of the Department or Centre or School.**—

   (1) The Director shall appoint a Head for each academic unit of the Institute, viz., a Department or Centre or School etc. for a limited period not exceeding three years, from amongst the faculty of the Institute:

      Provided that when in the opinion of the Director the situation so demands, the Director may take temporary charge of a Department for a period not exceeding six months.

   (2) The Head of the Department or Centre or School etc. shall be responsible for the entire working of the academic unit subject to the general control of the Director.

   (3) The Head of the Department or Centre or School shall ensure that the decisions of the authorities of the Institute are properly implemented and shall perform such other duties as may be assigned to him by the Director.

6. **Fees.**—The tuition fees and its waiver, if any, shall be determined by the Council and for waivers of any other fees shall be decided by the Board.

7. **Institution of fellowships and scholarships.**—The Institute, in consistency with the decision of the Council and the policy laid down by the Central Government from time to time in this regard, shall institute and award such stipends, fellowships, scholarships, to the undergraduate, postgraduate, research and post-doctoral students for different academic programmes as may be specified by the Ordinances.

   (1) The exhibitions, medals, prizes and other awards shall be decided by the Board.
8. Classification of Staff.- The following shall be staff of the institute, namely:

(a) Academic staff;
(b) Technical staff;
(c) Administrative and other staff;

9. Appointments.- (1) All faculty posts at the Institute shall be filled by an open advertisement in accordance with the procedures of the Government of India and all other positions shall be filled as per the recruitment rules of the institute approved by the Board and all services rendered by Group D level shall be made by outsourcing or contract.

(2) The probation of new recruits, other than Assistant Professor, shall be for a period of one year and for new recruit Assistant Professor shall be of two years.

(3) The Institute shall make necessary provisions for the reservation of posts as laid down by the Central Government.

(4) The Selection Committee in case of Professors shall consist of the following members, namely:

(i) The Director; Chairperson
(ii) One nominee of the Visitor; Member
(iii) Two experts from the panel of experts a priori approved by the Board; Members
(iv) One expert nominated by the Senate from the panel of Senate experts; Member

Note: One Scheduled Castes or Scheduled Tribes member shall be nominated by the Board, if none of other members belong to the Scheduled Castes or Scheduled Tribes category.

(5) The Selection Committee in the case of the post of Associate Professor including on-contract, Librarian, Deputy Librarian, Assistant Librarian, Registrar, Deputy Registrar, Assistant Registrar, Institute Engineer, Sports Officer, Assistant Sports Officer, Chief Medical Officer, Medical Officer, Accounts Officer, Audit Officer, Estate Officer shall be as under:

(i) The Director – Chairperson;
(ii) Two experts nominated by the Board – Members;
(iii) One expert nominated by the senate - Member;
(iv) The Head of the Department or Centre or School or Unit concerned, if the post for which selection is being made is lower in status than that occupied by the Head of the Department or Centre or School or Unit, or, the Chairperson, Senate Library Committee of the Institute, for the posts of Librarian, Deputy Librarian and Assistant Librarian, or an administrative or sports or medical or engineering or accounts or audit or estate expert of appropriate level to be nominated by the Board for the post of Registrar or Sports Officer or Chief Medical Officer or Institute Engineer or Accounts Officer or Audit Officer or Estate Officer.

(v) Registrar, for the post of Deputy Registrar and Assistant Registrar or Sports Officer for the post of Assistant Sports Officer or Chief Medical Officer for the post of Medical Officer.

Note: One Scheduled Castes or Scheduled Tribes member needs to be nominated by the Board, if none of other members belong to the Scheduled Castes or Scheduled Tribes category.

(6) The Selection Committee for all other posts shall be as under:

(i) The Director or his nominee appropriate to the post - Chairperson;
(ii) One nominee of the Board - Member;
(iii) One expert nominated by the Board from list of Board experts - Member;
(iv) One expert nominated by the senate from list of Senate experts - Member;
(v) Head of the Department or Centre or Discipline or School or Unit concerned - in case of posts not covered in any Department or Centre or Discipline or School or Unit, the authority to which the incumbent of the said post reports shall be included as Member.

Note: One Scheduled Castes or Scheduled Tribes member shall be nominated by the Board, if none of other members belong to the Scheduled Castes or Scheduled Tribes category.

(7) The list of experts nominated by the Board and the list of experts nominated by the Senate shall be a priori approved by the Board and Senate, respectively.
(8) For a Department or Centre or School, there shall be one list each of the Board and the Senate experts:

Provided that if the Department or Centre or School is mandated by the Board to have faculty members from different disciplines, then there shall be one list each of Board and Senate experts for each discipline, and candidates from a discipline shall have experts from that discipline.

(9) The Director may constitute a suitable Screening Committee to consider all applications received by the Institute for filling of posts and the Screening Committee shall recommend candidates fulfilling the eligibility criterion, along with the relaxations granted by the Board, for the consideration of the Selection Committee:

Provided that a detailed summary of all applications received by the Institute shall be made by the screening committee and presented by it before the selection committee for its acceptance or rejection or modification:

Provided further that the screening committee shall assign specific reason of each application:

Provided also that the selection committee may consider the candidature of an applicant that was not recommended by the screening committee, after recording the reasons for doing so.

(10) All appointments made by the Institute on regular or contractual or temporary positions shall be reported to the Board at its next meeting.

10. Terms and conditions of service of permanent staff.- The permanent staff of the Institute shall be governed by the following terms and conditions, namely:-

(1) Every appointment shall be subject to the condition that the appointee is found to be of sound health and physically fit for service, being certified by a Medical Board nominated by the Board:

Provided that the Board may, for sufficient reasons, relax the medical requirements in any particular case or class of cases, subject to such conditions, if any, as may be laid down by the Board.

(2) Subject to the provisions of the Act and the Statutes, all appointments to posts under the Institutes shall ordinarily be made on probation for a period of two years and after successful completion of probation the appointee, shall continue to hold his office as confirmed employee, subject to the provisions of the Act and the Statutes, till the end of the month in which he attains the age of superannuation as applicable to the Central Government employees:

Provided further that where the Board considers that in the interest of the students and for the purpose of teaching and guiding the students registered for the Ph.D. programme, any academic staff shall be reemployed, it may reemploy such staff till the end of the semester or the academic session as may be considered appropriate in the circumstances of each case:

Provided also that where it becomes necessary to reemploy any such member beyond the end of the semester or academic session as the case may be, the Board may, with the previous approval of the Visitor, reemploy any such member for such period as may be deemed necessary and in no case exceeding the end of the academic session in which he attains the age of superannuation:

Provided also that where the Board considers that in the interest of students and for the purposes of teaching or guiding or both the students registered for the Ph.D Programme, any member of the academic staff shall be re-employed, it may re-employ such an employee till the end of the semester or the academic session in which he or she attains the age of superannuation as may be considered appropriate in the circumstances of each case.

Provided also that where it becomes necessary to re-employ any such staff, beyond the end of the semester or academic session as the case may be, in which he or she attains the age of superannuation, the Board may, with the previous approval of the Visitor, re-employ any such employee against sanctioned vacant posts for a period up to three years in the first instance and up to two years thereafter and in no case exceeding the end of the academic session in which he or she attains the age of seventy years.

Provided also that in no circumstances such staff shall be re-employed for any purposes other than those of Teaching, Research and Development and guiding the students registered for the Ph.D. programme.

(3) An employee may after completion of twenty years qualifying service, and by giving notice of not less than three months in writing to the appointing authority, retire from service in accordance with the terms and conditions laid down by the Central Government from time to time for Central Government employees.
Provided that the appointing authority may extend the probation of an employee for a period not exceeding one year which shall be based on the review of his or her performance for which the guidelines shall be decided by the Board.

(4) An employee of the Institute shall devote his or her whole time to the service of the Institute and shall not engage, directly or indirectly, in any trade or business or any other work which may interfere with the proper discharge of his or her duties, provided that the restrictions shall not apply to academic work and consultative practice undertaken with the prior permission of the Director, or in accordance with the procedures laid down by the Board from time to time.

(5) The appointing authority may have the power to terminate the services of any employee by giving three months’ notice or ‘on payment of three months’ salary in lieu thereof, on medical grounds, if the medical Board appointed by the Board, has certified that such staff is unfit for performing the duty and his retention in service is considered undesirable by such appointing authority.

(6) The Board may terminate the services of any employee of the Institute for the reasons to be recorded in writing and after giving the employee concerned three months’ notice in writing or on payment of three months’ salary in lieu thereof.

(7) An employee of the Institute may resign from his or her service by giving the appointing authority three months notice:

Provided that the appointing authority may for sufficient reasons, either reduce this period or call upon the employee concerned to continue till the end of the academic session in which the notice is received.

(8) An employee appointed at the Institute may be placed under suspension and disciplinary proceedings may be started against him or her in accordance with the procedure prescribed in this behalf.

(9) The employees of the Institute shall be governed by the Conduct Rules specified in Schedule I annexed to these rules.

11. Appointment on contracts.- (1) Notwithstanding anything contained in these Statutes, the Board may, in special circumstances appoint an eminent person on contract for a period not exceeding five years, with a provision of re appoint for further periods:

Provided that every such appointment and the terms thereof shall be subject to the prior approval of the Chairperson of the Board.

(2) Subject to the provisions contained in the Act, the Board may appoint any person on contract on consolidated pay and on the terms and conditions applicable to the relevant post for a period not exceeding five years:

Provided that for making such appointment, the Board may, constitute an ad hoc Selection Committee, as the circumstances of each case may require.

12. Leave:- The leave of the employees shall be governed as per the provisions specified in Schedule II annexed to these Statutes.

13. Residential accommodation of employees.- (1) The employees of the Institute shall be eligible for allotment of a house within the campus of the Institute, if available, in accordance with the rules made by the Board from time to time.

(2) An employee of the Institute who has been allotted house for residential purpose, shall be charged license fee at the rate as decided by the Board.

(3) The housing policy shall be decided by the Board.

(4) The house rent shall be paid to employee who does not to avail accommodation.

14. Retirement benefits.- (1) A Contributory Provident Fund-cum-Gratuity Scheme and a General Provident Fund-cum-Pension-cum-Gratuity Scheme shall be constituted, maintained and administered for the employees of the Institute, who joined prior to the 1st January, 2004, in accordance with the rules made by the Board.

(2) The employees of the Institute, who have joined Government service or institute on or after the 1st January, 2004 shall be governed by the New Pension Scheme (NPS) of the Central Government and the retirement benefits under such a scheme as applicable to the employees of the Central Government from time to time shall be applicable to the employees of the institute.

15. Powers of the Chairperson.- (1)The Chairperson shall execute the Contract of Service between the Institute and the Director in writing as set out in Schedule III annexed to these Statutes.
(2) In emergent cases, the Chairperson may exercise the powers of the Board and inform the Board of the action taken by him or her for its approval in its next meeting.

16. Powers and Duties of Director.- (1) The Director shall be the appointing authority of,-

(a) Deans and Associate Deans, the selection process, positions and functions of which shall be as decided by the Board:

Provided that appointment of Dean and Associate Dean shall be approved by the Chairperson.

(b) Heads of Departments or Schools or Centres of academic and administrative units;

(c) Chief Warden, Wardens and Assistant Wardens of the Hostels and faculty associated facilities.

(2) Subject to the budget provisions made for the specific purpose, the Director may incur expenditure in accordance with the procedure as may be laid down by the Board from time to time.

(3) The Director may re-appropriate funds with respect to different items constituting the recurring budget up to such limit for each item as may be determined by the Board from time to time:

Provided that such re-appropriation shall not involve any liability in subsequent years and every such re-appropriation shall, as soon as possible, be reported to the Board.

(4) The Director may waive recovery of overpayment up to such limit as may be determined by the Board from time to time, made to an employee, not detected within twenty four months of payment and every such waiver shall, as soon as possible, be reported to the Board.

(5) The Director may write off irrecoverable losses and irrecoverable value of stores lost or rendered unserviceable due to fire, wear and tear on the recommendation of a Standing Committee appointed by the Board for such purpose subject to such financial limit, as may be specified by the Board from time to time.

(6) The Director may employ technicians and workmen paid out of contingencies involving such emoluments as may be stipulated by the Board from time to time.

(7) The Director may send the employees for training or for a course of instruction subject to such terms and conditions as may be laid down by the Board from time to time.

(8) The Director may sanction remission or reduction of rent for buildings rendered wholly or partially unsuitable.

(9) The Director may sanction temporary allocation of any building for any purpose other than that for which it was constructed.

(10) In exceptional cases, subject to availability of funds, the Director may create temporary posts with the approval of the Chairperson, of not more than two years’ duration on consolidated pay and under report to the Board.

(11) The Director may exercise the powers of a Head of Department for the purposes of the Account Code, the Fundamental and Supplementary Rules and other rules of the Government in so far as they are applicable or may be made applicable to the conduct of the business of the Institute.

(12) If for any reason, the Registrar is temporarily absent for a period not exceeding one month, the Director may take over, or assign to any employee of the Institute, any of the functions of the Registrar as he or she deems fit:

Provided that if, at any time, the temporary absence of the Registrar exceeds one month, the Board may, if it thinks fit, authorise the Director to take over or assign the function of the Registrar as aforesaid, for a period exceeding one month.

(13) All contracts for and on behalf of the Institute except the one between the Institute and the Director shall when authorised by a resolution of the Board passed in that behalf, be in writing and be made in the name of the Institute and every such contract shall be executed on behalf of the Institute by the Registrar.

(14) The Director may, at his discretion, constitute such Committees as he or she may consider appropriate.

(15) In the event of the occurrence of any vacancy in the office of the Chairperson by reason of his or her death, resignation, or otherwise or in the event of the Chairperson being unable to discharge his or her functions owing to absence, illness or any other cause, the Director may discharge the functions assigned to the Chairperson.

17. Hostels.— (1) All the matters related to Hostels and Halls of residence and all residential buildings, faculty quarters, etc. shall be dealt with by the Board.

(2) The day-to-day affairs of the Halls and Hostels including the mess shall be looked after by Chief Warden, Warden, Assistant Wardens.
(1) The Director shall appoint Chief Warden, Warden, Assistant Wardens for a period of two years. Provided that their period of service may be extended by the Director, Chief Warden, Warden, Assistant Warden as the case may be.

(2) There shall be a Council of Wardens, comprising of all Wardens and Chaired by the Chief Warden to coordinate the activities of various Halls and Hostels.

18. Allowances.- (1) The employees of the Institute shall be entitled to travelling and daily allowances according to the scales of pay fixed by the Board from time to time.

(2) The employees of the Institute shall be entitled to reimbursement of medical expenses incurred on themselves and their Family members or dependents in accordance with the rules made in this behalf with the prior approval of the Board.

(3) The Board shall lay down the guidelines for the periodic performance review for all the regular employees including faculty and allowances such as Cumulative Professional Development Allowance (CPDA), special research grants, special research leaves, etc., may be awarded only to the contributing faculty for which the policy may be approved by the Indian Institutes of Information Technology council for uniformity among the centrally funded Indian Institutes of Information Technology.

19. Authentication of orders and decisions of the Board.- All orders and decisions of the Board shall be authenticated by the signature of the Registrar or any other person authorised by the Board in this behalf.

20. Meeting of Board.- (1) The Board shall ordinarily meet four times during a calendar year.

(2) The Chairperson either on his or her own initiative or at the request of the Director or on a requisition signed by not less than three members of the Board shall convene the meeting.

(3) A quorum for a meeting of the Board shall be six members:

Provided that a member may participate through video link:

Provided further that if a meeting is adjourned for want of quorum, it shall be held within a week from the date of such adjournment, at the same time and place, or on such other day and such other time and place as the Chairperson may determine, and if at such a meeting a quorum is not present within half-an-hour from the time appointed for holding the meeting, the members present shall be a quorum, as long as it does not fall below thirty percent of the total membership and in such cases where an adjourned meeting started without normal quorum, the meeting shall be deemed as over as soon as the number of members present goes below the number at the starting of the meeting and the agenda of adjourned meeting shall be the same as that for the originally scheduled meeting.

(4) All items considered at the meetings of the Board shall preferably be decided by a consensus failing which by a majority of the votes of the members present excluding the Chairperson and if the votes are equally divided, the Chairperson shall have the casting vote.

(5) The Chairperson, if present, shall preside over every meeting and in his or her absence, the Chairperson, may nominate any one of the members to act as the Chairperson for any particular meeting and if such a nomination is not made by the Chairperson, then the Board members may elect the Chairperson for that meeting.

(6) The Registrar shall send a written notice of every meeting to every member at least two weeks before the date of the meeting and the notice shall state the place and the date and time of the meeting.

Provided that the Chairperson may call a special meeting of the Board at short notice to consider urgent special issues, and the quorum of such special meeting shall be the same as of the regular meeting.

(7) The notice of meeting may be delivered either by hand or by registered post or by e-mail to each member in their address as recorded in the office of the Board.

(8) The Registrar shall circulate the agenda of the meeting to the members at least two weeks before the meeting, except in case of Special meeting.

(9) Notices of motions for inclusion of any item on the agenda shall reach the Registrar at least one week before the meeting:

Provided that the Chairperson may permit inclusion of any item for which due notice has not been received.
The decision of the Chairperson in regard to all questions of procedure shall be final.

The Registrar shall draw the minutes of the proceedings of a meeting in consultation with the Director and circulate to all members of the Board with the approval of the Chairperson and the minutes, along with any amendment suggested, shall be confirmed at the next meeting of the Board or by way of circulation.

After the minutes are confirmed and signed by the Chairperson, they shall be recorded in a minute book.

If a member of the Board fails to attend three consecutive meetings without leave of absence from the Board he or she shall cease to be a member of the Board.

Membership on the Board shall be non-transferable.

The calendar of Board may be drawn for one year at the beginning of the year and in case of change in schedule, the members shall be consulted.

The Board shall recommend to the Central Government in the Ministry of Human Resources Development to create non-faculty positions the total number of which shall be determined as an appropriate fraction of the total students’ strength as per the guideline made by the Council.

21. Meeting of the Senate.- The Senate shall meet as often as necessary, but ordinarily not less than four times during a calendar year and a calendar of ordinary Senate meetings may be drawn up at the beginning of the academic session.

The Chairperson of the Senate either on his or her own initiative or on a requisition signed by not less than twenty percent of the members of the Senate shall convene a meeting of the Senate.

A quorum for a meeting of the Senate shall be half of the total members of the Senate.

The Director, if present, shall preside over every meeting of the Senate and in his or her absence, a member nominated by the Director shall preside at the meeting.

The Registrar shall circulate a written or electronic notice of every meeting, together with the agenda to the members of the Senate at least a week before the meeting:

Provided that the Chairperson of the Senate may permit inclusion of any item for which due notice has been given.

Notwithstanding the provisions of sub-statute(1), the Chairperson of the Senate may call for an emergency meeting of the Senate at short notice to consider any urgent special issues.

The decision of the Chairperson of the Senate in regard to all questions of procedure shall be final.

The Registrar shall draw the minutes of the proceedings of a meeting of the Senate with the approval of the Chairperson of the Senate and circulated to all the members of the Senate:

Provided that any such minute shall not be circulated if the Senate considers such circulation prejudicial to the interests of the Institute and the minutes along with amendments, if any suggested, shall be placed for confirmation at the next meeting of the Senate.

After the minutes are confirmed and signed by the Chairperson of the Senate, they shall be recorded in the minute book which shall be kept open for inspection of the members of the Senate, the Board and the Council at all times during office hours.

In emergent cases, the Chairperson of the Senate may exercise the powers of the Senate and report to the Senate of the action taken by him or her at its next meeting for its approval.

22. Meeting of the Finance Committee.- (1) The Finance Committee shall meet as often as may be necessary but at least twice a year.

Four members of the Finance Committee shall form a quorum of a meeting of the Finance Committee.

The Chairperson of the Board shall preside over the meeting of the Finance Committee and in his or her absence, the Chairperson, may nominate any one of the members to act as the Chairperson for any particular meeting and if such a nomination is not made by the Chairperson, then the Director may act as the Chairperson for that meeting.

The proceeding of adjournment of a meeting, conduct of adjourned meeting, notices of the meeting, inclusion of items in the agenda and confirmation of the minutes etc. applicable to the meetings of the Board as specified in Statute 20 shall, so far as may be, be applicable in relation with the meetings of the Finance Committee.

A copy of the minutes of every meeting of the Finance Committee shall be sent to the Board.
23. Meeting of Building and Works Committee.- (1) The Building and Works Committee shall meet as often as is necessary, but not less than twice a year.

(2) A quorum for a meeting of the Building and Works Committee shall be four members.

(3) The provisions regarding notices of meeting, inclusion of items in the agenda and confirmation of the minutes applicable to the meetings of the Board as specified in Statutes 20 shall, so far as may be, be applicable in connection with the meetings of the Building and Works Committee.

(4) A copy of the minutes of every meeting of the Building and Works Committee shall be sent to the Board.

24. Grievance Redressal mechanism.-

(1) A grievance Redressal Mechanism in the form of a sub-committee of the Board shall be constituted and the committee shall function with proactive disclosure of its decisions on Institute website in order to enhance transparency.

(2) In case of a complaint by an employee or faculty or student is not resolved by the mechanisms in place in the institute, the same shall be referred to the sub-committee of the Board and the decision thereof shall be communicated to such employee or faculty or student.

SCHEDULE I

CONDUCT RULES

[see Statutes 10(9)]

1. Definitions.- In this Schedule, unless the context otherwise requires, -

(a) “Employee” means all permanent and temporary or contractual employees of the Institute and all individuals who assert an association with the Institute;

(b) “Competent authority” means the Board of Governors in case of the Director, and the Director in case of all other employees;

(c) “Members of family” in relation to an employee includes;

(i) the wife or husband as the case may be, of the employee, whether residing with the employee or not but does not include a wife or husband, as the case may be, separated from the employee by a decree or order of a competent Court;

(ii) son or daughter or step-son or step-daughter of the employee and wholly dependent on him, but does not include a child or step-child who is no longer in any way dependent on the employee or of whose custody the employee has been deprived by or under any law;

(iii) any other person related, whether by blood or marriage to the employee or to the employee's wife or husband, and wholly dependent on the employee.

2. Integrity.- (1) All employees shall maintain integrity and shall not adopt any unethical or unlawful practice

(2) All employees of the Institute shall,-

(i) strive to develop knowledge and understanding of their area of expertise or professional field;

(ii) exercise their best professional and ethical judgment and carry out their duties and functions with integrity and objectivity;

(iii) act promptly, diligently and conscientiously;

(iv) act fairly and reasonably, and treat students, employees, affiliates, visitors to the Institute and members of the public with respect, impartiality, courtesy and sensitivity;

(v) avoid conflicts of interest;

(vi) maintain a co-operative and collaborative approach to working relationships; and

(vii) protect the Institute’s intellectual property arising from teaching and research

(3) All employees shall be present in the institute as per the prescribed office hours unless they have been assigned duty outside institute or are on officially sanctioned leave.

(4) If an employee’s professional activities outside the Institute prevent him or her from physical presence in the Institute and cause a conflict of commitment, the same shall be discussed with the Head of the Department or Director.

(5) Any employee who is in charge of a work place shall take appropriate steps to prevent sexual harassment of any woman at such work place.
Explanation:— For the purposes of this sub-rule, the term “sexual harassment” includes such unwelcome sexually determined behaviour, whether directly or otherwise, such as,—

(i) physical contact and advances;
(ii) demand or request for sexual favours;
(iii) sexually coloured remarks;
(iv) showing any pornography; or
(v) any other unwelcome physical, verbal or non-verbal conduct of a sexual nature.

(6) Any employee found indulging in any act of sexual harassment at work-place, shall be liable for disciplinary action as per the rules of the institute.

(7) No employee shall accept or permit any member of his family or any other person acting on his or her behalf to accept, any gift.

3. Public comment.— An employee who makes public comment or representations and in doing so identify himself as employees of the Institute shall do so according to the following guidelines, namely:—

(i) the Institute encourages its employees to disseminate results of research or scholarship undertaken in the Institute on an open and timely basis to the broader scholarly community;
(ii) the Institute encourages its employees to participate in public debate and be available to the media for comment in their field of expertise.
(iii) employees shall maintain the highest professional and ethical standards when they associate themselves with the Institute in public statements, and an employee shall ensure that no public statement made by him shall bring the Institute into disrepute;
(iv) employees contributing to public commentary shall identify themselves using their title, and qualifications when they are writing or speaking publicly on a matter within their academic or professional field of expertise or specialization;
(v) all statements made by employees in the capacity as experts in their fields of expertise or specialization shall be accurate, professional and exercise appropriate restraint;
(vi) when commenting in public, employees are expected to act in good faith and shall not misrepresent their expertise;
(vii) only those employees officially appointed on behalf of the Director to represent the Institute shall comment publicly for the Institute on policies of the Institute, and all administrative issues;
(viii) while publicly communicating on any matter, employees shall be mindful that they show respect for the opinions of others, do not injure a person’s reputation or create a basis for defamation action and in such cases, the Institute shall not be responsible for any claims for defamation or otherwise which may be instituted for such comment;
(ix) an employee shall obtain prior permission from competent authority in case he is called upon to give evidence in connection with any enquiry conducted by any person, authority or committee; Provided that no permission shall be required to give evidence before internal committees of the Institute or in case of judicial enquiries.

4. Conflicts of interest.— All employees shall make full disclosure to the Institute of all relevant facts and circumstances giving rise to an actual, potential or perceived conflict of interest and comply with the following guidelines, namely:—

(a) employees shall ensure that scholarly activities within the Institute and open and timely dissemination of results of scholarly activities are not in actual, potential or perceived conflict with their external, personal or financial interests;
(b) all stakeholders shall be adequately informed about external, personal or financial obligations that may delay or prevent free dissemination of the results of scholarly activities;
(c) professional activities outside the Institute shall not detract an employee from his duties within the Institute;
(d) employees who involve or become aware in a conflict of interest shall immediately declare it to the institute through the Director;
(e) the Institute shall have a comprehensive plan for managing the conflict of interest prepared and share it with the concerned employee;
(f) all employees, before entering into any Memorandum of Understanding with an outside company or organisation shall have to discuss the terms and conditions in the agreement with competent authorities in order to ascertain acceptability of the same to the Institute;
(g) an employee of the institute shall dissociate himself from any action that he or she is performing individually or as a member of a group either as part of one's duties or as a consequence of some responsibility entrusted to him by a competent authority if it involves conflict of interest;

(h) an employee shall be duly rewarded through honoraria, consulting fees and royalties for these activities specified above:

Provided that, the decisions taken by an employee in day to day discharge of responsibilities in the Institute should not be influenced by considerations of personal financial gains;

(i) the Board shall formulate a comprehensive policy for Conflict of Interest and the situation shall arise when the outcome of any action that a person is responsible for involving favourable or unfavourable consequences for self or any person who is a member of the family or is closely related (e.g. supervisor of a student).

5. Financial interests outside the Institute.- (1) An employee shall disclose personal financial interests and those of the members of his family when he has one or more financial interests, including payment for services or teaching, income from consulting fees, honoraria, royalties from intellectual properties not owned by the Institute, especially in cases where they are dealing with any company or organisation subject to that,-

(i) company or organization funds research at the Institute in which the employee is involved;

(ii) licenses intellectual property in which the employee has a financial interest;

(iii) sponsors the employee’s participation as a speaker in continuing or on-line education programmes;

(iv) enters into a Memorandum of Understanding with the Institute to which the employee is a signatory;

(v) makes a product that is under study in which the employee is involved, or

(vi) has interests that can have a potential influence on the employee’s scholarship or research;

(vii) has been incubated by the institute.

(2) Assessment of conflicts of interest of employees shall be conducted by the competent authority.

6. Intellectual Property.- All employees shall abide by the policy on Intellectual property.

7. Political Activity.- Every employee shall be governed by the rules of the Government of India as applicable to the Central Government employees relating to political activities.

8. Information to institute.- (1) An employee or student of the institute shall inform the institute of any circumstance such as but not restricted to criminal charges or proceedings, chronic insolvency or indebtedness etc. that may hamper him in the performance of his duties or responsibilities.

(2) An employee of the institute shall declare his movable and immovable assets that are owned by him or her or by members of the family, as per the norms applicable to the employees of the Central Government.

Note 1: Ownership implies legal ownership as per records (such as but not restricted to registration, lease, mortgage etc.) or physical ownership or possession of the asset.

9. Representations, grievances, complaints.- For any representation, appeal, grievance or complaint, employees or students of the institute shall use the established channels and mechanisms as set up by the Board of Governors.

Note 1: The Board of Governors shall set up and announce established channels and mechanisms (such as Ombudsman, grievance redressal committees etc.) to thoroughly examine the representations or grievances or complaints and recommend action to the competent authority which shall be publicly visible and widely communicated to all members of the institute.

10. Punishments and due process.- Any student or employee of the Institute who violates any provision of these rules shall be liable to be punished after due process.

11. Saving Clause.- The matters which are not covered by the above rules shall be dealt with in accordance with the provisions of the Central Civil Services (Conduct) rules as applicable to the Central Government employees.

SCHEDULE II

LEAVE RULES

(see Statutes 12)

Leave.- (1) A faculty member shall cease to be in the service of the Institute if he or she is continuously absent from duty for five years, with or without leave, unless such absence is on approved deputation or on foreign service terms.
(2) A faculty member shall be treated as on duty for the period as sanctioned by the Institute for academic work including attending conferences or seminars when the financial support is provided by the Institute or Government of India approved Institute projects or any such agency.

1. **Casual leave.** All employees shall be entitled to eight days of casual leave or as specified by the Central Government in a calendar year.

2. **Special casual leave.** All employees shall be entitled to Special casual leave of fifteen days for the purposes such as participation in conferences or academic meetings, conducting viva of the reputed Institutes and Universities, selection committee meetings, court appearances in public interest, or any other purpose as it deem fit by the Director, when travel support in all these cases are not from the Institute.

3. **Half pay leave and Commuted leave.** All employees shall be entitled for half pay or commuted leave as per the rules formulated by the Board.

4. **Maternity, paternity and child care leave.** Maternity, paternity and child care leaves shall be admissible to a faculty member with less than two surviving children.

5. **Earned leave.**
   (1) All employees shall be entitled for thirty days of earned leave in a year, provided that due to her or his teaching responsibilities, a faculty member may not be granted more than fifteen days of earned leave during a semester, subject to not more than seven days at a time unless in exceptional cases.

   (2) Faculty members may avail earned leave during the vacation period, called as Special Earned Leave, which will enable his preparation for the ensuring semester in a free environment, with the implication that during the vacation period as defined in the academic calendar for a year, she or he is entitled to two days of absence for every day of earned leave granted and such leave during vacations shall be called as special earn leave.

   (3) During vacation periods as specified in the academic calendar for the students, except for the period for which she or he has been granted the special earned leave, a faculty member shall remain on duty, engaging in research, supervision of projects, conducting on-campus extension activities, institute administrative duties, etc. and credit to earned leave shall be made on the first day of July of every year.

   (4) The earned leave at the credit of a faculty member shall be carried forward and shall be accumulated up to a maximum of three hundred days.

6. **Leave on academic grounds.**
   (1) Leave shall be granted for the purpose of academic growth of a regular faculty member for the beneficial purpose to the Institute in pursuit of excellence.

   **Explanation**—(1) For the purpose of this rule it is clarified that leave on academic ground shall basically be for the professional rejuvenation of the faculty member and after availing the leave, a faculty member is supposed to serve the institute for a period which shall be specified by Board and the faculty member furnish a bond to this effect.

   (2) Any leave of absence for a duration exceeding a month during a semester up to a maximum of one semester with the provision of prefixing or suffixing of vacation periods or both shall be termed short leave and any leave of absence overlapping two or more semesters shall be termed as long leave.

   (3) A short or long leave may be on foreign service terms and the institute shall not pay any salary to the faculty member on leave on foreign service terms.

   (4) The terms of deputation to foreign services of faculty member shall be normally granted only for proceeding to head a government institution, Government organisation or a government body like the Department of Science and Technology (DST).

   (5) An employee who is granted leave on foreign service terms shall be entitled for pension, if entitled, and leave salary contribution, gratuity contribution, and her or his own contribution towards General Provident Fund (GPF) or Contributory Provident Fund (CPF).

7. **Leave on academic grounds.**
   (1) A faculty member on sabbatical leave shall be paid full salary during the leave period and the sabbatical leave shall not exceed two semesters with the provision of prefixing and suffixing vacation periods.

   (2) Salary during sabbatical leave. First sabbatical leave may be granted only after serving the Institute for six years (including leave as due availed but restricted to casual, earned and commuted leave.)

   (3) A faculty member shall be eligible for subsequent sabbatical leave, if he or she has already spent six years at the Institute since availing the last sabbatical (including leave as due availed restricted to casual, earned and commuted leave) and the number of sabbatical leave shall be limited to three in the entire service period.
8. Eligibility for short leave.- A faculty member shall be eligible for short leave if he or she has already spent two full semesters at the institute after returning from the last short or long leave or after initially joining the institute and subject to compliance of any previous bond.

9. Eligibility for long leave.- If he or she has already spent five years at the institute after joining the Institute or return from the previous long leave or sabbatical leave and this may be relaxed up to two years for Assistant or Associate Professors for availing long leave for the first time in their tenure as faculty members at the Institute.

10. Entitlement.- A faculty member shall be eligible for leaves only when it is ensured that the teaching and other academic activities of the Institute shall not be jeopardised and Department has enough faculty members to handle the academic requirements.

11. Saving Clause.- The matters which are not covered by above rules shall be dealt with in terms of Central Civil Services (Leave) Rules.

SCHEDULE III

CONTRACT OF SERVICE

[See Statute 16(1)]

An AGREEMENT for service made this ...............day of................................. ..........., between .....................................(herein after called the appointee) of the one part and the Indian Institute of Information Technology ______________________, incorporated under the Indian Institutes of Information Technology Act, 2014 (Act 30 of 2014) (hereinafter called the Institute).

WHEREAS in terms of section 24(1) of the Indian Institutes of Information Technology Act, 2014 (hereinafter called the Act) and Statute 16(1) of the Statutes of the Institute (hereinafter called Statutes) the Central Government referred to in the Act with the approval of the Visitor, has been pleased to approve the appointment of the Director (herein after called appointee) of the Institute on contract for.......years and the appointee has accepted such appointment upon the terms and conditions hereinafter appearing NOW THESE PRESENTS WITNESSETH and the parties hereto respectively agree as follows:-

(1) This agreement of service shall be deemed to have been entered into subject at all times to the provisions of the Act, and Statutes covering the institute as in force from time to time as applicable to permanent confirmed employees.

(2) The appointee shall be on service under the agreement for a period of............ years with effect from ................................that is date of joining the post:

Provided that if the appointee on conclusion of the period of service mentioned above is below the age of superannuation, his service shall continue till the 30th June of the academic year in which the appointee concludes the said period of service or till he attains the age of superannuation, whichever is earlier.

(3) The appointee shall be the Principal academic and Executive Officer of the Institute and serve the Institute with powers and duties provided in the said Act and Statutes.

(4) The appointee shall devote his wholetime to the service of the Institute and shall be subject to the Conduct Rules and other provisions of the said Act and the Statutes and any information obtained by the appointee during or in connection with his service and the work upon which he is engaged shall be treated as secret and confidential and appointee shall be deemed in all respects, to be subject to the Indian Officials Secrets Act, 1923.

(5) During the period of his service except in respect of any period of suspension and also of any period of leave without pay, the appointee shall be entitled subject to the Indian Income Tax to an initial pay of Rs............. in the Scale of Rs: ................. provided that if any time the appointee proceeds on deputation out of India his pay and allowances during the period of his deputation shall be such as may be decided by the Board of Governors and in addition the appointee shall draw allowances like Dearness Allowance, City Compensatory Allowances etc. as may be admissible from time to time as per rules of the Institute.

(6) During his service as director the appointee shall subscribe to the Contributory Provident Fund-cum-gratuity of the Institute according to the provisions made in the Statutes subject to such modifications in these provisions as may be made from time to time and shall also be entitled to the contribution of the Institute as admissible to the permanent confirmed employees as per the Statutes and in the event of the appointee being employee of any other Institute and enjoying the benefits either under. CPF-cum-Gratuity Scheme or G.P.Fund-cum-Pension-Cum-Gratuity Scheme, he shall join the corresponding Scheme of the Institute with transfer of this accumulation as admissible under the Statutes.
Provided that in case the appointee is the employee of the Institute he shall continue to be governed by the Contributory Provident Fund-cum-Gratuity Scheme or General Provident Fund-cum-Pension-cum-Gratuity Scheme as applicable to him immediately prior to this contract appointment and shall be entitled to benefits of the Scheme for the period of his service under this contract like other permanent employees of this Institute as per the Statutes.

(7) Notwithstanding anything hereinbefore contained the appointee shall, unless otherwise decided by the Institute, be entitled to receive the whole or in part as may be determined by the Institute the benefits of any improvements in the revision of pay and retirement benefits that may be effected by the Institute subject to the date of these presents in the terms and conditions of the service of members of the branch of Institute, service to which he may for the time being belong, and the decision of the Institute in respect of such improvement in the terms and conditions of their service of appointee shall operate so as to modify to that extent the provisions of these presents.

(8) The appointee shall be entitled to leave as admissible to permanent non vacation employees of the Institute under the Statutes.

(9) The appointee shall be entitled to furnished rent free accommodation in the Campus of the Institute as may be approved by the Board of Governors of the Institute.

(10) The appointee shall be eligible for privilege in relation to medical attendance and treatment as provided for in the Statutes.

(11) The appointee shall be paid travelling expenses for joining the Institute as admissible to an Officer of the Central Government equivalent rank under the Transfer T.A. Rules of the Central Government deeming the appointment of the appointee as on transfer in public interest.

If the appointee is required to travel in the interests of Institute work, he shall be entitled to traveling allowance on the scale provided for in the T.A. Rules of the Institute in force from time to time and similarly the appointee shall be entitled to leave travel concession for visiting his home town as per the rules of the Institute.

(12) Any amount received by the appointee from books and articles published by him at his cost shall be left to him as an encouragement for continuing his work in that line and he shall also be allowed to do consultancy and retain benefits of the same as per rules laid down by the Board from time to time.

(13) The services of the appointee may during the period of contract be terminated by the Institute at any time by three calendar months notice in writing given at any time during service under this contract without any cause assigned. Provided that the Institute may in lieu of the notice herein provided to give the appointee a sum equivalent to the amount of his basic pay for three months and the appointee may also terminate his service by giving to the Institute three calendar months notice in writing.

(14) The appointee shall be allowed the status of Professor of …………… to take part in teaching and research in the Department of ………………………………. subject to his convenience.

(15) In respect of any matter for which no provision has been made in this agreement the appointee will be governed by the said Institute of Technology Act 1961 or any modification thereof for the time being in force and the Statutes made thereunder for time being in force.

IN WITNESS WHEREOF on the day and the year above written, the Chairman of the Board of Governors of the Institute has hereinto set his hand and the appointee has hereunto set his hand.

Signed and delivered for the Indian Chairman,
Institute of Information Technology Board of Governors,
…………………………………. By Indian Institute of Information
the Chairman, Board of Governors Technology ……………
of the Institute.

In the presence of signature of
witness with address
Signed and delivered by the said Director
appointee

In the presence of signature of witness with address
1. ____________________  ____________________  ____________________
   ____________________  ____________________  ____________________

2. ____________________  ____________________  ____________________
   ____________________  ____________________  ____________________

[F.No.79-2/2015-TS.1]
RAKESH RANJAN,
Jt. Secy. and Secretary, Council of IIITs